

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 115 OF 2017 &
IA NO. 210 OF 2017**

Dated: 26th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J.Kapoor, Technical Member**

In the matter of:-

M/s Birla Textile Mills & Ors.

...Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Ms. Mandakini Ghosh
Mr. Parinay Deep Shah
Mr. Saransh Shaw
Ms. Ritika Singhal

Counsel for the Respondent(s)

:

Ms. Swapna Seshadri
Ms. Neha Garg for R-2

ORDER

Admit. Issue notice. Ms. Swapna Seshadri takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 02.08.2017. Dasti, in addition, is permitted.

List the matter on **02.08.2017**. In the meantime, learned counsel for the respondents may file reply on or before 25.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.06.2017 after serving copy on the other side.

**(I.J.Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**